

Government about certain comments made by the Prime Minister a few days back on U.S. Food and Economic Aid policies suggesting that pressure was being exerted by Washington to set up a capitalistic system in India;

(b) whether it is a fact that this reaction of the U.S. Government is causing difficulties and delays in the flow of food supplies and assistance to India; and

(c) whether any consultation took place between India and the U.S. Government on these matters and if so, the outcome of these consultations?

**The Minister of External Affairs (Shri M. C. Chagla):** (a) Presumably the hon. Member is referring to Press reports of Prime Minister's speech at Ambikapur, Surguja Distt, Madhya Pradesh on June 10, 1967. Government are not aware of any adverse reactions of the United States Government to that speech.

(b) Government are equally unaware of the alleged effect of that speech on the flow of food supplies and assistance to India.

(c) In view of the close and friendly relations existing between the United States and India, the two Governments are constantly exchanging views on a great variety of matters.

#### **People of Indian Origin in Ceylon**

**\*894. Shri Nitiraj Singh Chaudhary:** Will the Minister of External Affairs be pleased to state

(a) whether his attention has been drawn to a statement of Senator R. Jasadson in Ceylon's Upper House to the effect that 2,00,000 people of Indian origin would leave Ceylon within first two years and 5,25,000 within five years;

(b) if so, whether this is in accordance with the agreement between India and Ceylon; and

(c) if not, the action proposed to be taken in the matter?

**The Deputy Minister in the Ministry of External Affairs (Shri Surendra Pal Singh):** (a) Yes, Sir.

(b) Under the Indo-Ceylon Agreement of 1964 the Government of India will accept repatriation to India of 5,25,000 stateless persons of Indian origin within a period of 15 years according to a programme as evenly phased as possible

(c) As the Senator's statement is based on his own assessment of the likely rate of repatriation, the question of any action by the Government of India does not arise.

#### **Military Camping Ground at Sikandrabad**

**\*895. Shri Ram Charan:** Will the Minister of Defence be pleased to state

(a) whether it is a fact that a piece of land in a military camping ground at Sikandrabad, District Bulandshahr, U.P. was given on lease at the rate of Rs. 500 per annum to one, Shri Abdul Saleem, Honorary Magistrate;

(b) whether it is also a fact that the lease expired on the 30th June, 1965 and the lease was renewed in favour of the same person at the same rate of lease;

(c) whether it is also a fact that the market value of leasing the land is more than Rs. 20,000 per annum;

(d) if so, the reasons for giving this land on lease without inviting open tenders;

(e) whether Government have received any representation in this connection from certain individuals including a Member of Parliament and, if so, the action taken thereon; and

(f) whether the next lease would be duly publicised in papers and tenders invited and if not, the reasons therefor?

The Minister of State in the Ministry of Defence (Shri B. R. Bhagat):  
 (a) The military camping ground at Sikandrabad covering an area of 89.73 acres was leased by the Collector Bulandshahr for 30 years from 1-7-1935 on an annual rental of Rs. 500

(b) Yes, Sir. It was renewed in favour of the said person for a period of one year provisionally at a rent of Rs 500 per annum subject to the condition that he will have to pay such "fair rent" as may be fixed in respect of the subject plot. Fair Rent has since been fixed at Rs 1815. The lease on expiry was renewed for another year at the same rate of Rs 1815 per annum.

(c) No, Sir. On 4/8th June 1965 the Collector advised that the prevalent market rent of the entire camping ground was Rs 1,075 per annum. On 25th May 1966, the Collector further advised that the reasonable annual rent is Rs. 1,510.74 and may be fixed accordingly. The rent of Rs 1,815 per annum was however worked out on the basis of the estimate of the net profits from the land given by the Collector on 13th April 1967 in respect of the two preceding years, and was fixed at one-fourth of the average of the said net profits.

(d) A policy decision was taken in 1958 to discontinue the earlier procedure of leasing by auction for agricultural purposes the Defence lands temporarily surplus to Defence requirements and it was decided to lease the said lands in accordance with a scheme of priorities at "fair rents" to be fixed having regard to the condition of the soil, prevailing rent and principles laid down in the Revenue Laws in force in the State concerned subject to a ceiling of one-fourth of the net profit.

The scheme of priority provides for the existing lessee being given, subject to prescribed conditions, the first option to continue.

(e) Yes, Sir. The first representation from an MP was received on 9th June 1967. The representations are being examined.

(f) The land would be leased in accordance with the general policy indicated above.

#### Construction of Bunds by Pakistan in the Territory adjoining Tripura

\*896. Shri Samar Guha: Will the Minister of External Affairs be pleased to state:

(a) whether Government are aware that Pakistan is constructing bunds in her territory adjoining Tripura;

(b) whether this act of Pakistan constitutes violation of the existing agreement between India and Pakistan;

(c) whether these Pak bunds are likely to cause serious floods in Tripura in this monsoon, which may endanger the town of Agartala, the Headquarters of Tripura, and

(d) if so the steps Government propose to take to counteract this?

The Minister of External Affairs (Shri M. C. Chagla): (a) to (c) Yes Sir.

(d) Strong protests have been lodged with the Government of East Pakistan at various levels. In addition all possible protective measures are being taken by the State Government.

#### Chinese submarines seen near Andaman and Nicobar Islands

\*897. Shri G. S. Mishra: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that the Chinese submarines have been seen somewhere in the vicinity of Andaman and Nicobar Islands;

(b) if so, the steps taken by Government to counteract any mischief that may be done by the Chinese submarines in that part of international waters;